



IN THE HIGH COURT OF JUDICATURE AT MADRAS

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DATED: 16.10.2023

CORAM:

THE HONOURABLE DR.JUSTICE G.JAYACHANDRAN

W.P. Nos.29039, 29323, 29076, 29312, 29255, 29464, 29373, 29326,
29560, 29564, 29544, 29547, 29553, 29382, 29384, 29364, 29605, 29697,
29666, 29566, 29559, 29619, 29732, 29747, 29749, 29753, 29768,
29771, 29776, 29778, 29762, 29905 & 29906 of 2023

and

W.M.P.Nos.28957, 28626, 28935, 28865, 29081, 29004, 28961, 29198,
29201, 29173, 29177, 29188, 29011, 29013, 29238, 29305, 29666, 29274,
29203, 293373, 29377 & 29529 of 2023

In W.P.No.29039 of 2023

S.Raja Desingu

... Petitioner

Vs.

1.The State of Tamil Nadu
Rep by its Secretary,
Home Department,
Fort St. George,
Chennai – 600 009.

2. The Director General of Police,
Post Box No.601, Dr.Radhakrishnan Salai,
Mylapore, Chennai – 600 004.

3. The Superintendent of Police,
Neethimedu, Salem – 636 002.

4. The Inspector of Police,
Vazhapady, Salem – 636 115.

...Respondents



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PRAYER: Writ Petition is filed under Article 226 of Constitution of India, pleased to issue a Writ of Mandamus, directing the respondents herein to permit the members of Rashtriya Swayam Sevak Sangh (RSS) to conduct the procession (Route March) wearing their Uniform (Dark olive brown trousers, white shirt, cap, belt, black shoes) lead by a Musical Band from near Vazhappady bus stand towards Cuddalore Road to Vazhappady Bus Stand towards Cuddalore Road (Via Sadiyappa Gounder Street, Thammampatty Road, Nallathambi Gounder Street, Vathi Padiyatchi Street, Ayya Gounder Street, Paruthi mandi) on 29.10.2023 between 04.00.p.m., and 8.00.p.m., and conduct a public meeting thereof pursuant to their representation to the 2nd to 4th respondents dated 20.09.2023.

For Petitioner : Mr.G.Rajagopalan, (Senior Counsel)

For R1 : Mr. R.Shanmuga Sundaram,
(Advocate General)
Assisted by Mr.S.Santhosh
Government Advocate (Crl. Side) and
Ms.Shakeena

For R2 to R4 : Mr. Hasan Mohammed Jinnah
State Public Prosecutor
Assisted by Mr.Udhaya Kumar
Government Advocate (Crl.Side) and
Ms. J.R.Archana



COMMON ORDER

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These batch of Writ Petitions seeking Mandamus filed by the representatives of *Rashtriya Swayamsevak Sangh* (hereinafter referred as: “RSS”).

2. Writ Petitioners are forced to come to the Court seeking Mandamus since their request to grant permission to take rally not granted. The reason for filing these Writ Petitions is, last year their request to take rally was rejected at the eleventh hour. Challenging the rejection order, they approached this Court filing Writ Petition in W.P.No.24540 of 2022 etc. batch., The learned Single Judge permitted the Organisers of RSS to conduct rally on certain conditions. The State filed a Review Application before the learned Single Judge seeking leave to review the order dated 22.09.2022 passed in W.P.No.24540 of 2022 etc., The said Review Application was dismissed on 02.11.2022. Thereafter, for non-compliance of the order. Writ Petitioners initiated contempt proceedings. In the said contempt proceedings, the order passed earlier was partly modified.



3. The modified order of the Learned Single Judge dated 22.09.2022

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passed after initiation of the Court proceedings reads as below:-

“9. Therefore, this Court is inclined to grant permission to conduct procession and public meeting on 06.11.2022 on the following conditions:

i. The procession and public meetings should be conducted in a compounded premises such as Ground or Stadium. It is made clear that while proceeding to conduct procession and public meeting, the participants shall go by walk or by their respective vehicles without causing any hindrance to the general public and traffic.

ii. During the program, nobody shall either sing songs or speak ill on any individuals, any caste, religion, etc.,

iii. Those who participate in the program shall not for any reason talk or express anything in favour of organizations banned by Government of India. They should also not indulge in any act disturbing the sovereignty and integrity of our country.

iv. The program should be conducted without causing any hindrance to public or traffic.

v. The participants shall not bring any stick, lathi or weapon that may cause injury to any one.

vi. The organizer(s) shall make adequate arrangements for drinking water and proper First



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Aid/Ambulance/Mobile Toilets/CCTV Cameras/Fire Fighting equipments etc., in consultation with the Police/Civic/Local Bodies as directed by the police.

vii. The organizer(s) shall keep sufficient volunteers to help the police for regulation of traffic and the participants.

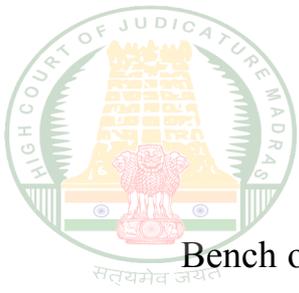
viii. Only box type speakers should be used and output of the speakers should not exceed 15 watts~ad within a radius of 30 meters only. Cone Speakers should not be used at any cost.

ix. In the procession, the processionists shall not by any manner offend the sentiments of any religious, linguistics, cultural and other groups

x. An undertaking to reimburse the cost for any damage that may occur enroute to any public/private property and an undertaking to bear the compensation/replacement costs as well, if are to be awarded to any other institution/person, who may apply for the same.

xi. If there is violation of any one of the conditions imposed, the concerned police officer is at liberty to take necessary action, as per law.”

4. Aggrieved by the modification of the earlier order, the Writ Petitioners challenged the modified order through an Intra Court Appeal. It was taken up in Letters Patent Appeal Nos.6 to 50 of 2022 by the Division



Bench of this Court headed by *Justice R.Mahadevan and Justice Mohammed*

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Shaffiq. After considering the right of the petitioners to conduct the rally and the power of the State to restrict the right and the scope of the contempt proceedings etc., the Division Bench answered in negative to the question whether an order passed in the writ petitions can be altered so as to modify its fulcrum in a contempt proceedings. The Division Bench of this Court, after discussing the case law at length finally concluded as follows:-

“32. Therefore, in the given factual matrix and applying the aforesaid legal proposition, we are of the view that the State authorities must act in a manner to uphold the fundamental right to freedom of speech, expression and assembly as regarded one of the most sacrosanct and inviolable rights envisaged in our Constitution. The State's approach towards citizens' right can never be adversarial in a welfare State and it must be considered for granting permission for peaceful rallies, protest, processions or meeting so as to maintain a healthy democracy where the constitution reigns supreme and the fundamental rights of citizens are placed at a lofty pedestal.

33. In the result, the order dated 04.11.2022 passed in the contempt petitions, which is under



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challenge in the present LPAs, is set aside, and the order dated 22.09.2022 passed in the writ petitions stand restored and would be enforceable. As the dates on which the appellants wanted to conduct the route-march, have passed, it is only appropriate that a direction be issued in this regard. Accordingly, the appellants are directed to approach the State authorities with three different dates of their choice for the purpose of holding the route-march/peaceful procession and the State authorities are directed to grant permission to the appellants on one of the chosen dates out of the three. The organization shall ensure that strict discipline is followed at their end and that there is no provocation or incitement on their part. The State on the other hand has to take adequate safety measures and make traffic arrangements to ensure that the procession and the meeting shall go on peacefully.”

5. The State through its Home Secretary went to Hon'ble Supreme Court and filed S.L.P with delay petition challenging the order passed by the Division Bench of this Court. The Hon'ble Supreme Court condoned the delay and entertained the Special Leave Petition. After hearing the State/the petitioner affirmed the order passed by this Court on 22.09.2022. The operative portion of the Order of the Hon'ble Supreme Court in its judgement dated 11.04.2023, for easy reference, is extracted below:-



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“11. In view of the above order passed by the Hon'ble Supreme Court of India as well as various orders passed by this Court, it would be appropriate to direct the respondents to grant permission to conduct procession and to conduct public meeting on 02.10.2022 at various places subject to the following conditions on or before 28.09.2022:-

i. During the program, nobody shall either sign songs or speak ill on any individuals, any caste, religion, etc.,

ii. Those who participate in the program shall not for any reason talk or express anything in favour of organizations banned by Government of India. They should also not indulge in any act disturbing the sovereignty and integrity of our country.

iii. The program should be conducted without causing any hindrance to public or traffic.

iv. The participants shall not bring any stick, lathi or weapon that may cause injury to any one.

v. The organizer(s) shall make adequate arrangements for drinking water and proper First Aid/Ambulance/Mobile Toilets/CCTV Cameras/ Fire Fighting equipments etc., in consultation with the Police/Civic/Local Bodies as directed by the police.

vi. The procession shall proceed in any orderly manner along the sanctioned route keeping to the left and shall not halt on the way or cause impediment to



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the normal flow of traffic. The procession shall occupy only one-fourth of the road.

vii. The organizer(s) shall keep sufficient volunteers to help the police for regulation of traffic and the participants.

viii. The organizer(s) of procession/rally shall be responsible for ensuring that the route permitted to them by the Police Authorities is strictly followed.

ix. Only box type speakers should be used and output of the speakers should not exceed 15 watts and within a radius of 30 meters only. Cone Speakers should not be used at any cost.

x. In the procession, the processionists shall not in any manner offend the sentiments of any religious, linguistic, cultural and other groups.

xi. An undertaking to reimburse the cost for any damage that may occur enroute to any public/private property and an undertaking to bear the compensation/replacement costs as well, if are to be awarded to any other institution/person, who may apply for the same.

xii. If there is violation of any one of the conditions imposed, the concerned police officer is at liberty to take necessary action, as per law.”



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6. Thus, the order of this Court dated 22.09.2022 passed in W.P.No.24540 of 2022 as confirmed by the Hon'ble Supreme Court had reached the finality and binds the State. It is also pertinent to note that, the Hon'ble Supreme Court of India while considering the appeal preferred by the State been abreast of the attitude of the State, while considering the request of the Organization seeking permission to conduct rally, weighted the right of the individuals/Organizations *vis-a-vis* the responsibilities of the State in protecting the right conferred under Part-III of the Constitution, observed that, the main objection raised by the State before the High Court was that after the imposition of ban order on another organization, law and order problems cropped up in certain places and the same led to several cases being registered were knocked at the instances of the petitioners or its organizations.

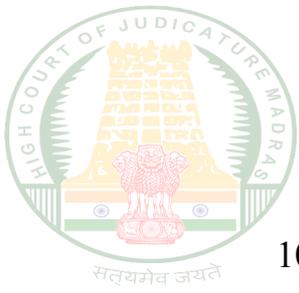
7. The chart provided by the State Government shows that the members of the respondents organisation were the victims in many of those cases and certainly they were not the perpetrators. Therefore, while upholding the order of the learned Judge dated 22.09.2022, Special Leave petition filed by the Home Secretary was dismissed.



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8. The above said factual background required to extracted at length since the State without considering the application for granting permission to conduct rally, made these Writ Petitioners, to wait for nearly a month. Till filing the Writ Petition, they did not pass any order on their representations. Fearing that, the State may pass orders at the eleventh hour keeping the Organizers guessing, they have filed Writ Petitions.

9. After notice in the Writ Petitions, the State has passed individual orders rejecting the request for conducting rally. It appears that the State Administration through the Superintendent of Police of the District concern had given a questionnaire containing about 36 questions and sought for the response of the applicant within 24 hours from the receipt of the questionnaires. The applicant had provided informations which are within their exclusive knowledge and from informations gathered. After considering the informations given in response to the questionnaires, invariably all the requests been rejected stating that the response to the questionnaires are not satisfactory.



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10. Mr.R.Shanmuga Sundaram, Learned Advocate General had circulated tabular column containing informations regarding the representations received from the Writ Petitioners, the proposed route for their road march, the reason for rejection. The tabulation is annexed to this judgment to be read as part and parcel of the judgment.

11. The respondent also filed memo narrating the process they undertook for considering the representations, wherein it is stated that, having rejected their requests seeking permission to conduct the route march, petitioner can only challenge the rejection order and therefore, present writ petitions for Mandamus cannot be persuaded by them any further.

12. Mr.G.Rajagopalan, Senior Counsel for the petitioners submitted that the rejection order is non-est in law. It is an act of disobedience of Supreme Court order which warrants action under Contempt of Courts Act.

13. Mr.N.L.Rajan, learned Senior Counsel, who is representing the petitioner, referring three Judges Bench Judgement of the Hon'ble Supreme Court of India headed by Justice *K.Subba Rao, J.C.Shah and S.M.Sikri in*

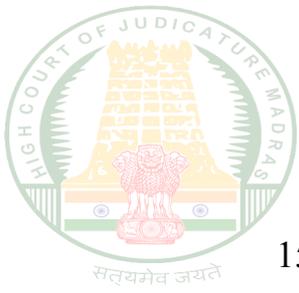


Dwarka Nath -vs- Income Tax Officer, Special Circle D.Ward, Kanpur

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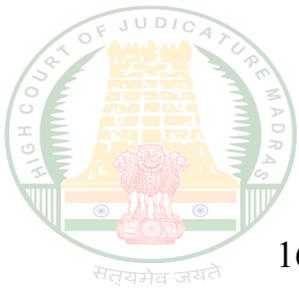
and another reported in ***AIR 1966 SC 81*** submitted that, Article 226 is couched in comprehensive phraseology to protect the right of the citizen and the Court can mould the relief and need not force the parties to make formal petition to file the Writ of Certiorarified Mandamus or any other Court challenging the rejection order, particularly, when the said rejection order was passed pending Writ Petition seeking Mandamus.

14. This Court is in total agreement with the submission made by the Mr.N.L.Rajan, Learned Senior Counsel. It is pertinent to repeat that the application seeking permission to conduct rally been received by the respondent about a month ago. Till filing of this Writ Petition, they did not pass any order. Therefore, it was specifically alleged that this is the conduct of the State keeping the applications pending till the eleventh hour and rejecting it only after Writ Petitions are filed. In the present circumstances, the rejection order been passed in the course of hearing the Writ Petition, since the rejection order is available and its merits and demerits are canvassed by the learned Counsels on either side, this Court has no hesitation or impediment to mould the prayer as deem fit and necessary.



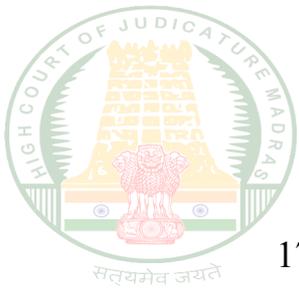
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15. Now, considering the questionnaires and the reason stated by the State Administration for rejecting the representations, it is broadly on the ground that, (i). There are Mosques and Churches in the procession route. (ii). There is a possibility of traffic congestion since there are narrow roads. At the same time, procession in the National Highways road is also shown as reason for rejection. (iii). In one of the rejection order, it is stated that, applicant has not disclosed the existence of Dravidar Kazhagam Office in the procession route. Invariably, in almost all the rejection order, the requests made by the V.C.K. Party and Thamizhar Vazhvurimai Kazhagam, to conduct meeting and procession during the said period is also shown as one of the reason for rejection. Some of the earlier untowards incidents leading to registration of criminal cases are also mentioned. The chart provided by the learned Advocate General, which annexed to the judgment, are lame reasons to say the least. The State to circumvent or defy the mandate of Hon'ble Supreme Court order to deny permission to the Organization to conduct rally in a democratic manner had listed out reasons and it only exposes the inability of the State machinery.



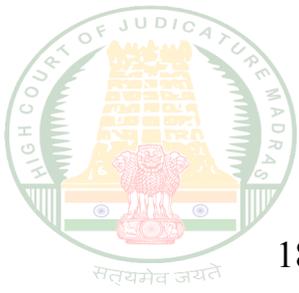
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16. When the matter was taken up for hearing, this Court requested the learned Advocate General and learned Public Prosecutor whether there is any difficulty in granting permission in a particular place or particular date or on a particular time or on a particular route. If there is any such difficulty, same can be intimated to the Organizers to alter the date or time or place or route. But the rejection order passed subsequently clearly shows that, the State has no intention to permit this Organization to conduct the Rally on 22.10.2023 or 29.10.2023. The reasons stated in their rejection order is not pertinent to the inconvenience of the State to provide protection particular date or time but on the general reasons which will always be in existence at all point in the entire 365 days of the year. In few of the rejection orders, it is stated that, Devar Jayanthi is to conducted on 30.10.2023, therefore, mobilization of the Force to the Southern part of the State is required. Whereas, in the Writ Petitions, this Court finds the Organizers of RSS from the Southern District had sought permission to conduct Procession/meeting only on 22.10.2023, which is about 8 days earlier to the Devar Jayanthi. Hence, this reason is not appeared to be genuine or reasonable.



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17. Mr.G.Karthikeyan, learned Senior Counsel draw the attention of this Court by referring the judgment of the Division Bench of this Court rendered in ***Ramasamy Udayar -vs- The District Collector, Perambalur District and others*** (W.A.Nos.743 & 2064 of 2019), wherein, the Division Bench of this Court, while considering the dispute between the two groups in connection with the enjoyment of a land, had observed in an unambiguous term that, *“As per Section 180-A of the District Municipalities Act 1920, roads or streets should be used as access to the people irrespective of their religion, caste or creed. Merely because one religious group is dominating in a particular locality, it cannot be a ground to prohibit from celebrating religious festivals or taking processions of other religious groups through those roads. If it is to be accepted, then a day will come when a particular religious group which is predominantly occupying the area, will not the people belonging to other religious groups even to use the roads even for movement, transportation or the normal access. Even the marriage processions and funeral processions would be prohibited/prevented which is not good for our society.”*



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18. This observation need to be referred because in all the rejection orders, District Administration has quoted the existence of Mosques and Churches in the procession route. In the very same judgment, the Division Bench has declared as follows:-

“24.If there going to be any law and order problem, the police authorities have to intervene and prevent any untoward incidents and give appropriate police protection. Therefore, the case of the petitioner has to be accepted and there shall be a direction to the authorities to permit the Hindus to conduct two processions on the first and second day of the village temple festivals through all the streets and roads which have been conducted till 2015. As far as the procession on the third day of temple festival is concerned, the petitioner himself accepted that Hindus would not conduct the procession in which the turmeric water would be sprinkled.

25.The abovesaid facts of the case would reveal that all along there had been religious tolerance and the religious festivals were conducted very smoothly and religious procession were conducted without any problem through all the streets and roads of the village. If religious intolerance is going to be allowed, it is not



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good for a secular country. Intolerance in any form by any religious group has to be curtailed and prohibited. In this case, intolerance of a particular religious group is exhibited by objecting for the festivals which have been conducted for decades together and the procession through the streets and roads of the village are sought to be prohibited stating that the area is dominated by Muslims and therefore, there cannot be any Hindu festival or procession through the locality. India is a secular country and merely because one religious group is living in majority in a particular area, it cannot be a reason for not allowing other religious festivals or processions through that area. If the contention of the private respondent is to be accepted then it would create a situation in which minority people cannot conduct any festival or procession in most of the areas in India. If resistance is being exhibited by one religious group and it is reciprocated by the other religious groups, there would be chaos, riots, religious fights causing loss of lives and destruction of properties. Consequently, the secular character of our country will be destroyed or damaged.

26.Hence, it is hereby declared,

1.Once it has been declared by the authorities as roads or streets as per Section 180-A of the District Municipalities Act, the roads and streets which are



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"secular", should be used as roads by all the people irrespective of their religion, caste or creed.

2.Any procession including religious procession shall be conducted through all the roads and streets without any restriction.

3.Any procession including religious procession cannot be prohibited or curtailed merely because another religious group is residing or doing business in the area predominantly.

4.There cannot be a prohibition for any procession including religious processions through roads by the District administration or police authorities and there can be only regulation by the police or other Government authorities to see that no untoward incident occurs or any law and order problem arises.

5.Every religious group has got fundamental right to take out religious procession through all the roads without insulting the other religious sentiments and without raising any slogans against other religious groups, affecting their sentiments, public law and order.

6.Merely because there is one place of worship belonging to other religious group, the same cannot be a ground to decline/deny permission to conduct procession including religious procession of other religions to go through those roads or streets



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7. The presence of religious structures/ places of worship cannot take away the right of other religious groups who have been enjoying all the rights including the conduct of religious procession for the past many years.”

19. The tenure of the rejection order certainly not in tune with Secular or democratic way of governance. It is neither in obedience or compliance of the Hon'ble Supreme Court of India dictum. By citing the existence of the structures, place of worship of other religion or office of some organizations, which do not share the same ideology of RSS, the request of RSS to conduct procession and public meeting is rejected. This order is contrary to the principle of Secularism which is the foundation of our Constitution of India.

20. Having said so, the Organizers of the rally who had sought permission for procession and meeting should give an undertaking to the District Superintendent of Police, to whom they sought for permission to conduct the rally, that they will scrupulously follow the guidelines of the Hon'ble Supreme Court of India and they will not deviate the guidelines and any other restrictions reasonably laid by the District Administration.



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21. The Respondents shall ensure peaceful procession by providing adequate bandobust. Having now aware of the route and prospective spots which required concentration and attention, it is the duty and responsibility of the District Administration to make all necessary arrangements for peaceful conduct of the rally/procession and the public meeting.

22. Accordingly, the ***Writ Petitions are Allowed***, on following terms, in addition to the guidelines laid by this Court *vide* order dated 22.09.2022 affirmed by the Hon'ble Supreme Court in S.L.P.(Civil).No.4163 of 2023 dated 11.04.2023.

i) The Superintendent of Police of the concerned District, to whom the application is made shall issue permission after having consultation with the Organizers, if necessary.

ii) The Organizers of the processions may be amenable for minor change in the route, if the District Administration feels that, it may be difficult for them to provide bandobust in a particular route. If there is any such difficulty, the District Administration can have consultation with the Organizers and provide alternative route.



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iii) The starting point and ending point shall not be compromised under the guise of changing the route.

(iv). The permission in writing with necessary restriction to be issued atleast three days prior to the date of rally/meeting.

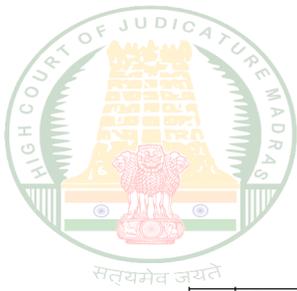
Consequently, connected Miscellaneous Petitions are closed. No costs.

16.10.2023

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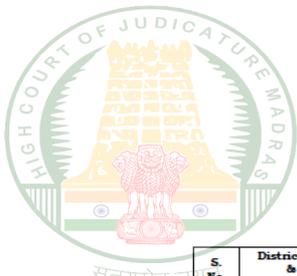
1. The Secretary, Home Department, Fort St. George, Chennai – 600 009.
2. The Director General of Police, Post Box No.601, Dr.Radhakrishnan Salai, Mylapore, Chennai – 600 004.
3. The Superintendent of Police, Neethimedu, Salem – 636 002.
4. The Inspector of Police, Vazhapady, Salem – 636 115.
5. The Public Prosecutor, High Court, Madras.



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S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
1	West Zone WP. 29039/2023 Salem District Valapady PS (ITEM 93)	Route March: From - Near Valapady bus stand To - Valapady bus stand (Towards Cuddalur Road, Sathiyappa Gounder St, Thammampatty Road, Mallathambi Gounder St, Vathiyapadayachi St, Iyyagounder St, Paruthimandi bus stand) Public Meeting New bus stand, Valapady Time 04.00 PM to 08.00 PM Approx. 4.5 Kms	20.09.2023 R2 - DGP R3 - SP, Salem (88258-82175) R4 - Inspector of Police, Valapady, (99948-98673) DSP, Valapady - Harisankari, (80981-78551)	08.10.23 10.10.23	Rejected	i) Mosque -Jama Masjid Surrounded by Muslim owned shops and Muslim residents. ii) 2 Churches Patham pathinadhar Aalayam - RC Church -CSI Church iii) Poondi Madha Mandapam iv) Traffic Congestion v) Narrow Roads vi) 1 ½ Kms National Highways in the procession route.	Cases in Neighbouring sub-division (approx. 30 kms from Valapady) 1) Salem District, Thammampatty PS Cr.No. 158 of 1989 u/s 148, 307, 323, 188 IPC r/w 27 of TNPPD Act and S. 174 Cr.PC. Police has opened fire which lead to death of 2 general public. 11 Police officials injured. Vinayagar Statue Installation: 2) Salem District, Thammampatty PS Cr.No. 335 of 2007 u/s 143, 188, 341, 295A IPC r/w 7(1)(a) of CLA Act - Filed against Muslims -200 Muslim staged road roko in connection with Vinayagar Statue installation. Counter case: Cr.No. 336 of 2007 u/s 143, 188, 341, 153A of IPC - Filed against Hindus. For Damaging name board of Hotel Venkateshwara owned by Muslim: 3) Salem District, Thammampatty PS Cr.No. 337 of 2007 u/s 147, 148, 341, 188, 332, 153A, 307 r/w 120B IPC r/w S. 3 of TNPPDL Act and S. 7(1) (a) of CLA Act. Counter case: Salem District, Thammampatty PS Cr.No. 338 of 2007 u/s 147, 148, 341, 188, 332, 153A and 506(ii) IPC r/w S. 7(1) (a) CLA Act. Carrying Vinayagar Idol procession without Permission by Hindu Munnani Groups.

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
2.	W.P.No 29323/23 Red Hills District, T3 Korattur PS, AVADI CITY	Route March: From- Dr. Nalli kuppusamy vivekanandha vidhyalaya school TO- Again return back to Dr. Nalli kuppusamy vivekanandha vidhyalaya school Via- 17 th st, 38 th st, North avenue, 41 st st, 38 th st, Railway station road, K.R. Nagar Main road, Janagiraman st, Lakshmana reddy st, jambukeshwarar main road (3.4 Kms)	Mr. D Karthikeyan A/36, S/O dharman, No 10, 1 st Main Road, Thendral nagar, Pattabiram, Chennai -72	10-10-2023 & 11.10.2023	Rejected	1, Masjid-e-Noor Surrounded by Muslim owned shops and Muslim residence, 2.Residence of Suresh kumar -Former President of Hindu Munnani who was killed by Muslim terrorist 3. At Central aveneroad near MGR mandram junction clothing business were going on at each side of the road. 4. Hospitals, Traffic Conjunctions And Narrow Road in procession route	T2 PS Crime No: 746/2014 U/S 341, 307, 302, 153 (A) & 120 (B), 109, 212, 109 r/w 212 IPC and u/s 16 (1) (A), 18, 19 and 20 of the unlawful Activities (Prevention) Act 1967. DO: 18.06.2014 at 21.30 hrs DR: 18.06.2014 at 23.45 hrs Gist of the case: In this case, previous enmity over communal ill-feelings forming the motive, a 17-members-gang including a juvenile, under the leadership of Abdul Aldkim, on 18.06.2014 at about 21.30 hrs, accosted the deceased Sureshkumar, leader of the Hindu Munnani party for Thiruvallur district, in front of his office in MPH Road opposite to Lucky hotel, and attacked him with long knives causing multiple injuries to which he died on the way to sundaram Medical foundation.
3.	West Zone Krishnagiri Dist. WP. 29076/2023	Route March: From-Karneash Thidal, Krishnagiri Town To:KarneshThidal, Krishnagiri Town (ViaK Theatre Road, Bangalore Road, DharmarajaKovil Road, GH Road, Salem Road)	22.09.2023 2 nd Respondent- DGP, 3 rd Respondent - SP, Krishnagiri- 9445437356 4 th Respondent DSP, Krishnagiri Sub-Division - 9952935164 5 th Respondent Inspector of Police, Krishnagiri Town,	08.10.23 11.10.23	Rejected	1.Mosque Madina Mosque Rasool Mosque 2.Churches CSI Church RC Church DravidaKazhagam Party(PeriyarMaiyam), Head Office in enroute Government Maternity Hospital, Krishnagiri is present in enroute Gandhi Statue is present in en-route	Krishnagiri Town Police Station, Cr.No.336/2023 U/s. 353,505(1)(C) IPC Case was registered against Hindu Munani for preventing government officials from counting at temples. Krishnagiri Town Police Station, Cr.No.484/2023 U/s. 147,341,290 IPC Case was registered against VHP for conducting Public meeting without getting permission



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		Public Meeting : KarneashThudal Time : 3.00 pm to 8.00 pm Approx: 4.5Km	6380995457			Traffic Congestion in 5 Road area Narrow Roads	Krishnagiri/Taluk Police Station Cr.No.435/2023 U/s. 153,505(1)(b) IPC Case was registered against RSS for posting posters related to procession and Public meeting without getting permission.
4.	Krishnagiri District Hosur Town PS 29312 of 2023	Route March: From: Vijay Vidyalaya School To: KottaiMariyamman Temple Route: GRT Junction, Taluk Office Road, Anna Statue Junction, GH Junction, Tank St, Ram Nagar 2nd Cross, KottaiMariamman Temple) Public Meeting: KottaiMariamman Temple ground Time. 03.00 PM to 08.00 PM Approx . 3.8 Kms	29.09.2023 2nd Respondent - DGP 3rd Respondent - SP, Krishnagiri 4th Respondent - DSP, Hosur 5th Respondent - Inspector of Police, Hosur Town 6th Respondent - Inspector of Police, Hudco DSP, Hosur - BabuPrasanth - 9600173349	08.10.2023	Rejected	1) Presence of mosques and churches enroute and near by route. * Jamia Mosque * AhleHadees Mosque * Immambada Mosque * St Pauls Lutheran Church ii) Presence of Government Hospital enroute iii) Presence of Muslim residing area enroute (Ram Nagar) iv) Presence of narrow roads enroute v) Presence of heavy traffic places enroute vi) Hosur is a communally sensitive place because of 1990 firing incident in Denkanikottai and sharing the border with Karnataka state	Last 10 Years Cases 1) HosurTown Cr.No. 818/2012 U/s Accidental Fire 2) HosurTown Cr.No. 2161/13 U/s 147,188,341, 353 IPC 3) HosurTown Cr.No. 2162/13 U/s 147,188,341,353 IPC 4) HosurTown Cr.No. 2164/13 U/s 147,188,341,353 IPC 5) HosurTown Cr.No. 2165/13 U/s 147,188,341,353 IPC 6) Hudco PS Cr.No. 1739/13 U/s 147,188,341,353 IPC 7) Hudco PS Cr.No. 1740/13 U/s 147,188,341,353 IPC 8) Berigai PS Cr.No. 216/12 U/s 153(A) IPC 9) Berigai PS Cr.No. 218/12 U/s 147,341,353 IPC r/w 7(1) CLA Act 10) Berigai PS Cr.No. 220/12 U/s 147, 294(b), 153(A), 427 IPC

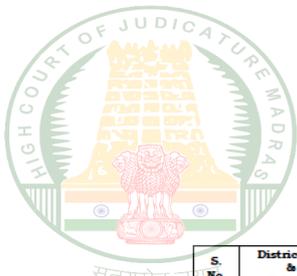
S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
						vii) Request from TVK for procession on same date	
5.	West Zone Dharmapu ri District W.P. No. 29255 of 2023 Dharmapu ri PS	Route March From - BSNL Office, Dharmapuri To BSNL Office, Dharmapuri. (Towards Senthil School, Vijay school, GH junction, 4 Roads, ArumugaAcharry street, Chinnasamy Naidu street and BSNL Office) Public meeting: BSNL Office, Dharmapuri. Time of procession: 04.00 PM to 06.00 PM Time of public meeting: 06.30 PM to 07.30 PM Approximate distance: 3.3 KMs	21.09.2023 2 nd respondent - DGP 3 rd respondent - DP, Dharmapuri. 4 th respondent - DSP, DPI 5 th Respondent - Inspector of Police, B1PS.	07.10.23 11.10.23	Rejected	1) 2 Mosques on en- route of route march 1. Abubakkar Masjid 2. Umar Masjid 2) 2 Churches 1. CSI Church 2. Sacred Heart Church. 3) Traffic congestion due to vital road for 2 kms fixed to be route for route march. 4) Narrow roads leading to 2 bus stands. 5) En-route is surrounded by the residential areas and places of worship by other religion.	1. Dharmapuri PS Cr. No. 865/2014 u/s 143, 188 IPC, Dated: 09.11.2014 against RSS 2. Dharmapuri PS Cr. No. 866/2014 u/s 151 Cr.P.C on Dated: 09.11.2014 against RSS. 3. Dharmapuri PS 191/2023 u/s 4 of TNOPPD Act 1959 on 17.04.2023 against RSS. 4. Palacode PS Cr. No. 396/2023 u/s 153 (A)(1)(2), 298, 504 & 505 (2)(3) IPC on 24.09.2023 against one Magesh from Vellore in Hindu Munnadi/Vinayagar Idol procession. 5. Dharmapuri PS Cr. No. 577/2023 u/s 153, 505 (1)(B) IPC against unknown RSS functionary for pasting posters with hate wordings without permission.



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6.	North Zone Kallakurichi District Chinnasalem PS WP. 29464 of 2023	Route March: From - Sri AryaVaishyaMahal Salem Main Road Chinnasalem To -Gandhi PodhuMedai, ChinnasalemNew Bus Stand (Towards Koogaiyur Bus Stop 9 th St Vijayapuram (Moongilpadi road to Koogaiyur road way) 4 th St Vijayapuram 2 nd St Vijayapuram (Moongilpadi road to Old bus stand way) Moongilpadi road Hospital Road MudaliyarPillaiyar road Perumal Temple St AndhalamPillai St Sivan Temple St Santhaikaran St PillaiVeetu St Kadaiveedhi) Public Meeting: Near new bus stand Chinnasalem Time: 16.00 to 19.30 hrs (3.3 Km)	21.09.2023 1 st Respondent - DGP (Dt:03.10.23) 2 nd Respondent - SP Kallakurichi (9444463394) (Dt: 21.09.23) 3 rd Respondent - Inspector of Police Chinnasalem (94981 53946) (Dt: 21.09.23)	10.10.23 & 11.10.23	Rejected	1) Mosques Masjithe Mohamed Pellivasal Sounded by Muslim residents and shops 2) Busy Commercial Area 3) Narrow roads 4) Tamilazha - Vaazhvirimai Party asked for the aforementioned date (29.10.23) for Procession and Demonstration. 5) 1 1/2kmsNationalHighways in the Procession route.	1.E.Kottai PS Cr.No. 362/2023 U/s 143, 153, 504, 505 (i) (b), 505 (ii) IPC (Placing of Vinayagar Idol without permission & criticizing VCK Party and his President of VCK by Hindu Munnani Party) 2.E.Kottai PS Cr.No. 365/2023 U/s 143, 341 IPC (20 VCK Party members have conducted road roko regarding criticizing of VCK Party members and his party President by Hindu Munnani Party) 3.Kallakurichi PS Cr.No. 732/2023 U/s 143, 341, 286 IPC (Bursting firecrackers without permission at 4 road Junction, near Jumma Mosques at Kallakurichi by Hindu Munnani Party)

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
7.	Tambaram City Chitallapakkam PS WP 29373 of 2023	SRDF Vivekananda Vidyalaya School - Mahadevan Street - Old Hasthinapuram RD - Ayyasampalli Street - Rajendra Prasad Rd - MIT Signal - Chitlapakkam 1 st Main Rd - Jothy Ng 1 st St - varadharajan St - Kalaivanar St - Chakkarapani St - Silapathikaram St - RP Road - NSR Road - Old Hasthinapuram RD - Gajapathy Street - SRDF Vivekananda VidyalayaSchool. 3.1 Kms	Tr.G.Shanmugam @ Bala, Joint Secretary, RashtriyaSwayam sevakSangh(RSS), Tambaram.	10-10-23 & 12-10-23	Rejected	Late Reply Route Map not clear Mesayya Church near route. NB Women Health care hospital Surrounded by other religious people owned shop and residents Irrelevant and unclear answers Traffic Congestion Narrow Roads	NIL
8.	Avadi City M2 Madhavaram Milk Colony PS WP 29326 of 2023	Route March: From- 2nd Main road Eavervin school To-2nd Main road Public Meeting On 29.10.23 Time 15.00 hrs 20.0	23.10.23	10.10.23 11.10.23	Rejected	Church -5 1) Good News Church God No. 1 Srinivasa Nagar, Kosapur, Chennai - 60. 2) St. Francis of Assisi Church, No. 06, Assisi Nagar, Chennai - 60. 3)Berachah Apostolic Chritian Assembly Church, K. K.Thazhai, Chennai - 51. 4)Our Lady of Good Health Church, Madha	NIL



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		Approx				Church Road, MMDA, Mathur, Chennai -68 5) ECI Church, I Main Road, MMDA, Mathur Mosque-3 1) AI - Magith Jimma Palli, 3rd Main Road, MMDA, Mathur, Ch 2) Macca Mosque, Chinna Samy Nagar, Periya Mathur 3) Masjith Quba, MGR Salai, Chinna Mathur	
9.	North Zone Ranipet District, WP No. 29560/2023 Ranipet PS	Route March: From-Muthukadai Bus Stop, Ranipet. To-Muthukadai Bus Stop, Ranipet. Towards vakkel street and via Gandhi Nagar, BSNL office road, Bazaar Circle, Navalpur and the procession reach at starting point Public Meeting: Muthukadai Bus Stop, Ranipet. Distance: 3 Km	25.09.2023 1st respondent- DGP 2nd respondent- SP, Ranipet (9498116666) 3rd respondent- Inspector of Police, Ranipet Circle (94981-50640)	10.10.23 & 11.10.23	Rejected	1. Partial replies for 22 Questions 2. Islamic residences and mosque & Darga located in procession route, cause L&O religious issue 3. Narrow roads. 4. Presence of Primary health care centre. 5. Road work, essential commodities selling shops, in procession route may lead to traffic congestion and hardship to public. 6. RSS poster with "Hindu Rashtra" contents may lead cause deterrence to public peace. 7. Pasumpon. Devar Jayanthi Forecasts,	-

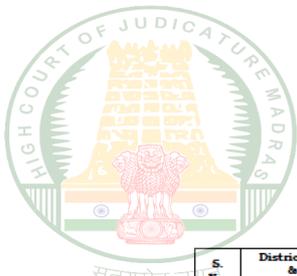
S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
						Hardship in security arrangements. 8. VCK & TVK parties proposed & planning procession and public meeting, may lead to L & O issue 9. Safety to public property	
10.	Central Zone Cuddalore Dist. Pudupettai PS WP. 29564/23	Route March: 29.10.23 from 15.30 to 19.30 hrs. Starting & end point: Mariyamman Koil Thidal (behind Rahul Mahall) m, Pudupettai. Via- Manthipalayam Koil Street, Bazaar Street, Koilpalayam Street, Bharathi Street, Panapakkam Road, Vellathu Mariamman Koil Street, Pajanaimadam lane, Pettai Street, Panappakkam Street, Main Road. Public meeting: Mariyamman Koil Thidal, Pudupettai.	1 st Respondent: DGP 2 nd Respondent: SP, Cuddalore 3 rd Respondent: Inspector, Pudupettai PS	10.10.23 11.10.23	Rejected	1. Not mentioned to obtain stability certificate 2. Not mentioned type of loud speaker and its decibel using in the meeting. 3. There will be Traffic congestion due to meet along SH-9 (Panruti-Thurukoilur road). 4. Church located on enroute at Panapakkam road and also located other religious residents. 5. Noor Masjith Sunnath Jamath Palivasal and 200 Muslim families located near enroute at Kotlampakkam. 6. The members of TVK and VCK had given petitions to conduct rally and public meeting for communal harmony in between 22.10.23 and 31.10.23. 7. Strength should be sent to various important events like	Case in Portonovo PS Cr.No.478/2022 u/s 143, 147, 148, 188, 294, 295(A), 505(j)(C) (ii) (3), 353 IPC was registered in connection with violations during Vinayagar idol procession last year.



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		Total distance : About 3.25 km.				Devar Jayanthi pooja, etc.	
11.	Salem City C2 Hasthampatty PS W.M.P.No2 9173 of 2023 IN W.P. No.29544 of 2023	From: Maravaneri main road To : Maravaneri main road Towards Bala Bharathi school - Court Road - LMB Thirumana Mandapam - Narasua Company - Johnsonpet Road - ATC Depo - LIC office - Chery Road - Agriculture Office - AR line - Arts College - Ambethkar Roundana- Ends Maravaneri Main Road Approx 3.5 Kms Public Meeting Maravaneri Main Road 17.30 to 19.30 hrs	25.09.23 1 st Respondent The State of Tamilnadu Rep by its Secretary Home Department Fort St.George Chennai - 600 009 2 nd Respondent The Director General of Police Post Box No.601, Dr.Radhakrishnan Salai Mylapore Chennai - 600 004 3 rd Respondent The Commissioner of Police, Salem City Sankari Main Road Salem 636 006 4 th Respondent The Inspector of Police Hasthampatty police Station Salem 636 007	11.10.23 11.10.23	Rejected	i) Mosque - 2 Billal Masque Rahmaniya Masque Surrounded by Muslim Residence and Shops ii) Churches - 1 St. Antonyar Church iii) TNSTC Depot Johnsonpet I & II LIC Office iv) School St Paul Hr.Sec School Bala Bharath Hr.Sec School v) Narrow Road 2 Kms vi) Traffic Congestion 1.5 Kms Maravaneri to Anai road, Gandhi road to Maravaneri Rutharamoorthy Hospital, Govt Primary Health Centre, Vincent Govt. Arts College	Cases in Neighbouring Range Approx 2 Kms from Hasthampatty PS 1) Salem City Kitchipalayam PS Cr.No.314/17 u/s. 153(A), 323, 506(i) IPC r/w 4 of TNWH Act Communal Disharmony Muslim Vs Hindu Muslim Persons removed Agal Vilakku kept in front of Hindu Front Salem 44 th Division President house 2) Salem City Kitchipalayam PS Cr.No. 315/17 u/s. 147,294(b), 323, 506(i) IPC r/w 4 of TNWH Act Communal Disharmony Hindu Vs Muslim 3) Salem City Hasthampatty PS Cr.No. 233/21 u/s. 143, 269 IPC r/w 2,3 of ED Act To Installed Vinayagar idols without Permission 4) Salem City Ammapet PS Cr.No. 518/22 u/s. 153(A)436,506(i) IPC A Bottle Bomb through to the RSS leader house by Muslim, Two Persons arrested and Detained under NSA and released on 21.4.23 Now this case transferred to CBCID Salem.

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
12.	North Zone TVMalai District Cheyyar PS WP. 29547 of 2023	Route March: Fro - Vedhapurishwarar Temple, Cheyyar To - Arni Road Junction, Cheyyar (Via Market, Gandhi Road, Bus Stand, Arcot Road) Public Meeting: Near Arni Road Junction, Cheyyar Time: 3.00 pm to 8.00 pm Approx. 2.9Kms	02.10.2023 (WP filing date) 1 st respondent - Secretary, Home Department, TN 2 nd respondent - DGP 3 rd respondent - SP, TVMalai (9498111911) 4 th respondent - Inspector of Police, Cheyyar PS (9498151314) Procession Petition received by Insp., of Police, Cheyyar on 25.09.2023	10.10.23 11.10.23	Rejected	i) Mosque / Pallivasal LibinSunnadJamad Mosque, Gandhi Road Anif Nagar, Mosque Anif Nagar Edka ground NagoorHasradDarga ii) Muslim Party Office TMMK Office, Opposite to AmmaUnavagam, Market Road, Cheyyar iii) Muslims Resident area Kamarajar Nagar, Mohamed Pettai, Anifa Nagar iv) Full Moon day Girivalam TVMalai on 28.10.23 and 29.10.23 v) Narrow Road On Gandhi Road from Mandi Street to Jeeva Medicals vi) Traffic congestion Cheyyar Market area Cheyyar Bus Stand Government Hospital Market Committee	Cheyyar PS Cr.No.555/2023 u/s 153-A(1)(a), 298, 504 & 505(3) IPC against ManaliManohar, State Secretary of Hindu Munnani for delivering derogative speech against Islam and the Hon'ble Minister for Youth Welfare and Sports Development.
13.	North Zone Kanchipuram District Uthiramerur PS W.P.No. 29553 of 2023	Route March: From - Shri Sundara Varadaraja Perumal Temple Uthiramerur To - Uthiramerur Bus Stand. (By wending through Periya Sengundar Street, Sengundar Street,	03.10.2023 2 nd respondent- DGP 3 rd respondent- SP, Kanchipuram (9498111011) 4 th respondent - Inspector of Police, Uthiramerur PS (9444848962)	Questionnaire Served on 10.10.23 Replies received on 11.10.23	Rejected	i) Mosque Agalya Sunnath Jamath Mosque Surrounded by Muslim owned shops and Muslim residents ii) Church	Vishnukanchi PS Cr.No.351/2023 u/s 4 of TNOPPD Act, dated:16.04.2023 Violation of conditions by Tata Ace vehicles (Reg.No.TN 31 AB 8460 & TN 21 BR 8582) fixed with flex banner containing the images of Bharatha Madha, RSS Founders



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		Panjanga Ayyanakara Street, Rayar Street, Theradi Street, Karunigar Street, Ananda Ayyankar Street, VPK Street, Endathur Road Street, Thandukara Street, Bazaar Veethi, Uthiramerur in Uthiramerur PS limits) Public Meeting: Bus Stand, Uthiramerur Date: 29.10.2023 Time: 05.30 pm to 07.30 pm Approx - 3.0 Kms	DSP, Kanchipuram Tr.P.P.Julius Caesar (9498104691)			Annai Velankanni Church iii)Marriage Hall-4, 1)Shakthi Marriage Hall, 2)Anandavalli Marriage Hall, 3)Jaya Marriage Hall, 4)Pachaiammal Marriage Hall iv)Traffic Congestion v)Narrow Roads vi) ½ Km State Highways in the procession route vii)Near by Uthiramerur Bus Stand, Bazaar	Keshav Baliram Hedgewar and M.S.Golwalkar and a propaganda vehicle followed the RSS Route march at the end without permission
14.	North Zone Chengalpa ttu, Maduranthakam FS WP. 29382 of 2023	Route March From - ErikathaRamar temple, Maduranthakam To - Theradi street, Maduranthakam (Towards - Ramar Koil street, main roadm, Meenatchiamman koil street, Parthsarathi street,	1 st respondent - DGP, 2 nd respondent - SP, Chengalpattu, 3 rd respondent - Inspector of Police, Maduranthakam PS	10.10.23 11.10.23	Rejected	1) Never doesn't seem to have considered the fact that the procession route has commercial complexes on both sides and is a congested stretch of road, which could cause difficulties for emergency vehicles. 2) When the stage is set up at the last moment, the public or other people at the place are more peoples to object. 3) Details of campaign vehicles and vehicles used in processions and	Chunambedu PS Cr.No.492/2023 u/s 153(A), 505, 509, 295 (A), 294 (b) IPC

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
		Vivekandhar street, Sannathi Street, Hospital road, SH-117 main road, Theradi street) Public Meeting Theradi street, Maduranthakam Time - 1610 hrs Approx. - 2.4 kms				public meetings were sought. But the vehicle's registration and driver's details were not disclosed. It also does not attach the details of the permission obtained. 4) The assembly required sustainability certificates for lighting fixtures, fixtures and fittings. But they did not report any of them 5) It was requested whether the Fire Department had sought prior permission and unobstructed proof of permission. But they did not report any of them. 6) It is likely that the police department will find it difficult to make progress regarding the safety of women. 7) several cases have been registered over the years for Hindu organizations to offend people of other faiths while conducting Ganesha processions and for various reasons. Since cases have been registered during such processions, religious disputes have arisen between Hindus and	



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						Muslims.	
15.	North Zone Vellore District Gudiyatham Town PS W.P.No. 29384/2023	Route March From - Kurupuleeswarar Alayam, Nellorepet To - New Bus Stand Gudiyatham (via, Gandhi Chouk, Nethaji Chouk, Santhai Bajar, Kamarajar Bridge, old Bus stand, Anna Street, Congress House road, Anjanayar temple (Near BDO Office) Distance 3Kms Public Meeting Near New Bus Stand, Gudiyatham. Time: 03:00PM to 08:00PM	Filing Date at High Court: 03.10.2023 2 nd respondent The DGP 3 rd respondent The DSP, Gudiyatham 4 th respondent The SP, Vellore 5 th respondent Tr.Parthasarathy, Inspector of Police, Gudiyatham TN PS Cell:9498110799 Petitioner Tr.K.Vasudevan S/o K.P.Kasinathan, D.No.2/85E, Big Street, Kalmudugu Village, Melmutukur, Gudiyatham TK, Vellore District. (District Joint Secretary of RSS)	Questionnaire Served on 10.10.2023 Replies received Dt:11.10.2023	Rejected	2 - Mosques Located in the enroute 1) Near Old Bus Stand (25m from enroute) 2) Near Nethaji Chowk (75m from enroute) 1 - CSI Church Located in the enroute & Public Meeting Place (adjacent) Public Meeting Place Located near New Bus Stand, Gudiyatham Narrow Roads Traffic Congestion One way traffic being implemented in the enroute. (From Nethaji Chowk, Kamarajar Bridge, Vinayagar Temple - 1KM)	Gudiyatham TN PS Cr.No. 369/2023 U/s 153(A), 295 (A), 505 (2) IPC DO:23.07.2023 This case was registered against BJP National Minority Wing Secretary Tr.Vellore Ibrahim and BJP Party members for his alleged speech promoting enmity between two religions affecting religious harmony.

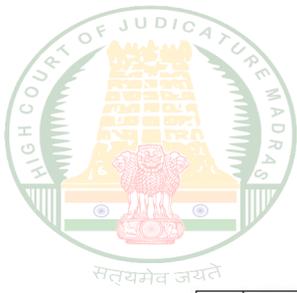
S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
16.	North Zone TVMalai District Polur PS WP. 29364 of 2023	Route March: From - Near Railway Gate New Bridge Kaliyammankoil, Polur To - New Bridge Kaliyammankoil, Polur (Via Veerappan Street, Chindadaripetti Street, Girls School Backside Gate, Gandhi Road, Taluk Office, Anjanayar Temple, CC Road) Public Meeting: Near Punjab National Bank, CC Road, Polur Time: 3.00 pm to 6.00 pm Approx. 2.5Kms	04.10.2023 (WP filing date) 1 st respondent - DGP 2 nd respondent - SP, TVMalai (9498111911) 3 rd respondent - Inspector of Police, Polur PS (9486725057) Procession Petition received by Insp., of Police, Polur on 30.09.2023	10.10.2023 11.10.2023	Rejected	i) Muslim's Kabrasthan Taluk Office Road, Polur ii) Other Religious Resident area Veerappan Street, Sintharipettai Street, Gandhi Road, Taluk Office Road, CC Road iii) Full Moon day Girivalam TVMalai on 28.10.23 and 29.10.23 iv) Narrow Road On Veerappan Street, Sintharipettai Street, Gandhi Road, Taluk Office Road, CC Road v) Traffic congestion Polur Railway flyover construction work is going on	Case in Neighbouring Sub-Division (approx. 30 Kms from Polur) TVMalai District - Arni Sub-Division - Arni Town PS Cr.No. 755/2023, u/s 153-A(1)(a), 298, 504 & 505(3) IPC against Mahesh, Vellore Zonal President of Hindu Munnani for delivering derogative speech against Islam and the Hon'ble Minister for Youth Welfare and Sports Development.
17.	North Zone Viluppuram District Roshanai and Tindivanam PS W.P.No. 29605/2023	Route March 29.10.2023 From - Near Swastik Rohini Cinemas To - Gandhi Statue Time: 3.30 PM (Via, Gingee bus stand, Theerthakulam, Rajaji street, New	Petitioner Selvakumar, District Secy., of RSS. Viluppuram Respondent 1 st respondent - The State of Tamil Nadu 2 nd respondent - DGP/HoPF, Chennai. 3 rd respondent - SP, Viluppuram District	10.10.23 11.10.23	Rejected	Enroute Mosques 1) New Mosque 2) Nawab Mosque 3) Dominated by Muslim residents and their commercial Establishments. 4) Traffic congestion 5) Market place 6) Narrow roads 7) Possibilities of Law and Order Issues between Hindus and Muslims.	A case has been already registered vide Tindivanam PSCr.No.151/23 u/s 294(b), 323, 506(i) IPC on 17.04.2023 following a quarrel between drivers (Hindu Vs Muslim) at the place where requesting the procession route by RSS cadres. A case has been already registered vide Gingee PS Cr.No.392/22 U/s 153(A)(2), 295(A), 504, 505(i)(c), 505(3) IPC on 18.08.2022 through away printed pamphlets denigrating Prophet Mohammed Nabi.



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S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
		mosque street, Nehru street) Public Meeting Near Gandhi Statue, Tindivanam Time: 5.00 PM to 7.00 PM Approx. 3.2 Kms	4 th respondent DSP, Tindivanam SD 5 th respondent Inspector of Police, Roshanai 6 th respondent Inspector of Police, Tindivanam.				
18.	West Zone Namakkal Dist Tiruchengode Town PS. WP. 29697 /2023	Route March: From- Near Govt. Girl High Sec. School Gate, T.gode (via Salem - Namakkal Road, Periyapavadi Street, Old Salem Road, East Car Street, Arumugasamy Temple Street, Paluthu Street, Erode Road Corner, West car street) TO - Opp. to Govt. Girl High Sec. School, Sankari Road, T.gode Apporx.2.75 Kms Public Meeting: Near Govt. Girl High Sec. School, Sankari Road, T.gode.	Representation 1 st respondent - Secretary, Home Dept. 2 nd respondent - DGP 3 rd respondent - SP, Namakkal 4 th respondent- DSP, T.gode SD 5 th respondent- Inspector of Police, T.gode Town PS	10.10.23 11.10.23	Rejected	i) CSI Church-1 ii) Traffic Congestion iii) Narrow Roads iv) Bus Stand in Procession Route v) Opposing ideological party like VCK & TVK asking their procession in the same period on 29.10.2023. To prevent the law and order and public order issues.	1) Namakkal Dist., Velur Sub division, Velur PS Cr. No. 236/2023 U/s. 298, 153 A(1) (a), 504, 505(2), 353, 506(j) IPC. - Hate Speech in Public Meeting at VinayagarChathurthi Festival.

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
		Time: 15.00 to 20.00 Hrs.					
19.	North Zone Tirupathur District Tirupathur TN PS W.P.No: 29666/ 2023	Near to VadamalaiBhavan Railway Station Road Starting, Edgah Road @ Aari Road, Pudupettai Road, North Muthappar Street, Cutcheri Street, Vaniyambadi Road, Old Bus Stand backside road, Railway Station Road end with VadamalaiBhavan (2.9 KM)	23.09.2023 1 st respondent - Stated of Tamilnadu 2 nd respondent - DGP 3 rd respondent - SP, Tirupathur 4 th respondent - Inspector of Police, Tirupathur TN PS DSP, Tirupathur Sub Division - Tr.Sentil	10.10.23 11.10.23	Rejected	02 Mosques -KottaiEdkah -Pooran Mosque 02 Church -CSI Church -SagayaMatha Church 3. Narrow Roads 4. Traffic Congestion 5. 300 Meters State Highways in the Procession Route. 6.Enroute both side shops owned by the other religious people. 7. Chetti street to VadamuthaparstreerHospitals private - 06	Ambur Town PS Cr.No:193/2022,u/s121, 122, 123 IPC and Sec.18, 18A, 20, 38, 39 of unlawful activities prevention Act 1967 -Mir Anas Ali from Ambur for being associated with the banned movement ISIS Ambur Town PS Cr.No:264/2022,u/s143, 341 IPC -Protested for Condemning PFipeoples house raids by NIA 3. Mentioned 07 cases have been registered in 2015 riots in AmburTown
20.	Avadi City T11 Thiruniravur P.S WP No. 29566/ 2023	2 kms	03.10.2023 DGP Commissioner Of Avadi City T11 Thirunindravur PS. Tr.N.Dinesh Kumar. S/o Natarajan,	Questionnaire Served On 10.10.2023 Replies received on 11.10.2023	Rejected	Prosession Route CTH Road have i) Masjid Mubarak Mosque (Near Alees Super Market) ii) Masjid Mubarak Mosque Near Gandhi Statue) iii)St.Peter'sCSI Church, (CTH Road) iv)Lot of heavy vehicles passing through the	NIL



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			Joint Secretary, RashtriyaSwayam sevakSangh(RSS), No.18, Kondamapuram, Thiruvallur, (T.K) & Dist) Register Tapal to Inspector.			processionway.So traffic congestion will be happened. vi)MTC (71E) bus stand situated at CTH road near Gandhi Statue Junction. vii) CTH Road is the busiest public moving area.so heavy traffic congestion will be happened. viii)Reply of the Petitioner is not acceptable and satisfied. 5)VCK party and TamizharVazhvirimai Katchi both were planned toconduct unity rally and Public Meeting across the state between 15/10/2023 and 31/10/2023 and TVK conducted between 20/10/2023 and 31/10/2023 respectively.	
21.	West Zone Erode District Erode Town PS W.P.No. 29559/2023	Erode Sengunthar HS School, Erode to Near Anjaneyar Temple, Kallukkadaimedu Public meeting near, Anjaneyar Temple, Kallukkadaimedu Approx. 3.5 Kms.	1ST Respondent – DGP, TN 2ND Respondent SP Erode District 3rdRespondent Inspector of Police Erode Town PS	Served on 10.10.23 Reply on 11.10.23	Rejected	Questionnaire lapses regarding 1. Alternative route 2. Not enclosing route map and model plan of uniform 3. Not mentioning parking place 4. Not mentioning details of public meeting dais, Sound system, worthiness	During this year Vinayagar Chaturthi Idol procession the following case were registered against certain violations. 1.Kavandapady PS Cr.No.230/2023 u/s 143, 151, 186 IPC and 10 of TNTNS Act 2. Puliampatty PS Cr.No.317/23 U/s. 294(b), 153A, 504,509 IPC & 4 of TNPWH ACT and 506(ii) IPC

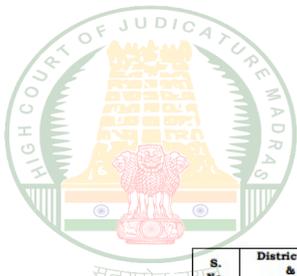
S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt:	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
						certificates from competent authorities 5. Not mentioning about the participation of PSO Provided PP, firefighting and medial arrangements 6. Route march on traffic congested, narrow and busy business areas, public gather large in numbers in view of festivity. 7. VCK called for permission to take out procession regarding Communal harmony in Erode Town on 20.10.2023. 8. 3 cases of violation were registered during this year's Vinayagar Chaturthi idol procession 9. Tamilaga Valvurimai Katchi sought for permission to conduct Social brotherhood day unity march on 29.10.2023 within Erode Town and Erode South PS limits. To which permission denied. 10. Sequel to issues between Christian and Hindu organizations at Chennimalai on 13.10.2023 mass agitation conducted by	3. Kavundapadi PS Cr.No.232/2023 U/s 295(A), 153(1)(b), 505(1)(b) IPC



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						Hindu Front and simmering of issues between them, which needs to be monitored closely. 11. More number of police to be sent to Kamuthi, Devar Jayanthi bandobust on 26.10.2023.	
22.	Erode District Sathyamangalam PS W.P.No. 29619/2023	SRT Corner, Coimbatore road, Sathy to Vadakkupettai, Sathy Public meeting: at Vadakkupet, Sathyamangalam Approx. 3.1 Km	2 nd Respondent – DGP, TN 3 rd Respondent – SP Erode District 4 th Respondent Inspector of Police Sathyamangalam PS	Served on 10.10.23 Reply on 11.10.23	Rejected	Questionnaire lapses regarding 1. Alternative route 2. Not enclosing route map and model plan of uniform 3. Not mentioning parking place 4. Not mentioning details of public meeting dais, Sound system, worthiness certificates from competent authorities 5. Not mentioning about the participation of PSO Provided PP, firefighting and medial arrangements 6. Route march on traffic congested, narrow and busy business areas, public gather large in numbers in view of festivity. 7. VCK called for permission to take out procession regarding Communal harmony in	During this year Vinayagar Chaturthi Idol procession the following case were registered against certain violations. 1.Kavandapady PS Cr.No.230/2023 u/s 143, 151, 186 IPC and 10 of TNTNS Act 2. Puliampatty PS Cr.No.317/23 U/s. 294(b), 153A, 504,509 IPC & 4 of TNPWH ACT and 506(ii) IPC 3. Kavundapadi PS Cr.No.232/2023 U/s 295(A), 153(1)(b), 505(1)(b) IPC

S. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt:	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
						Erode Town on 20.10.2023. 8. 3 cases of violation were registered during this year's Vinayagar Chaturthi idol procession 9. Tamilaga Valvurimai Katchi sought for permission to conduct Social brotherhood day unity march on 29.10.2023 within Erode Town and Erode South PS limits. To which permission denied. 10. Sequel to issues between Christian and Hindu organizations at Chennimalai on 13.10.2023 mass agitation conducted by Hindu Front and simmering of issues between them, which needs to be monitored closely. 11. More number of police to be sent to Kamuthi, Devar Jayanthi bandobust on 26.10.2023.	



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23.	West Zone Nilgiris District Erumadu PS WP. No. 29732 of 2023	Route March From - Erumadu HSS To - Panchayat Ground (Upper Bazaar - Inco Nagar) Public Meeting Panchayat Ground 2 Km	2 nd Respondent - DGP 3 rd Respondent - SP Nilgiris District (9486653111) 4 th Respondent - Inspector of Police, Erumadu Police Station (9445517693) Inspector of Police, Erumadu Police Station	11.10.23 & 12.10.23	Rejected	i) Exist School Junction & Traffic Junction ii) Traffic Congestion iii) Mosque Surrounded by Muslim owned shops and Muslim residences vi) 2 nd Session and Pooja holidays - Increasing of Tourist flow	1. Town Central PS Cr. No. 218/23 U/s 4(AA) (i)(a) (b) TNOPPD 2. Gudalur PS Cr. No. 171/23 U/s 153 (A,A) IPC r/w 4 of TNOPD

Sl. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
24	West Zone Coimbatore District Kovilpalayam PS WP.No. 29747/ 2023 ITEM 94	From: Info Engineering college ground, Kovilpalayam Via: Karuvalur road, KMCH. To: Info Engineering college ground, Kovilpalayam Public meeting: Info Engineering college ground, Kovilpalayam Distance -3 Km Date: 22.10.23 Time: 16.00 hrs to 19.00 hrs	Kovilpalayam PS 12.09.2023 Respondents: 1.The DGP/ HoPF, 2.The SP, CBE 3.Inspector of Police, Kovilpalayam PS	Served on 08.10.23 Reply Received on 09.10.23	Rejected	Church 1.CSI Church. 2. The route passes through National Highway-948 - Bangalore) preferred by tourists going to Ooty. 3.Further all emergency ambulance services from Nilgiris are routed through this route to reach medical services in Coimbatore. 4.Traffic Congestion. 5.Enroute to Airport.	1)Cases in neighbouring sub divisionMettupalayam approximately 15 Km from Kovilpalayam1)Mettupalayam PS, Cr.No.761/22, u/s.436 IPC r/w 4 of TNPPDL Act @ 436, 153 (A) IPC r/w , 3 (a) of Explosive Substances Act, 2)Mettupalayam PS, Cr.No.762/22, u/s.436 IPC r/w 4 of TNPPDL Act @ 436 ,153 (A) IPC r/w , 3 (a) of Explosive Substances Act Muslim fundamentalist thrown Molotov cocktail and damaged the Properties of Hindu fundamentalist for ban of PFI Party. 2)Violation in RSS Route march at Mettupalayam on 16.04.2023 in this regard Mettupalayam PS

Sl. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt.	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
							Cr.No.354/23 u/s 4(1) of TNOPPD Act. 3)Kovilpalayam PS Cr.No.74/2016 u/s 147, 148, 452, 295A, 506(ii) r/w 3(1) TNPPDL Act for damage of CSI Church by activists of Hindu Front.
25	West Zone Coimbatore Dist, Kottur PS WP.No. 29749/ 2023 ITEM 95	From:Infront of Kottur PS, Kottur to valparai road To: Rammurugan Marriage hall, Kottur Public meeting: Rammurugan Marriage hall, Kottur Distance -3.3km Date: 29.10.23 Time: 17.00 hrs to 20.00 hrs	KotturPS 27.09.2023 Respondents: 1.The DGP/HoPF, 2.The SP, CBE 3.Inspector of Police, Kottur PS (Anaimalai Circle)	Served on 08.10.23 Reply Received on 09.10.23	Rejected	1.Mosques: i) AaishaJumma Masjid, ii) Sunnath.Jamad.JamiaM asjith, 2.Churches& Schools i) CSI Church, ii) Thooyaoli Church surrounded by 20 Commercial establishments & 20 houses belonging to Muslims and Christian Communities. iii) Christian school 3. Tourist spots i) Aaliyar dam, ii) En route to Valparai Hill station. 4.Traffic Congestion	1)Cases in neighboring sub division Pollachi approximately 15 Km from Kottur.1)Pollachi West PS Cr.No.256/22, u/s. 427 IPC r/w. 3(1) of TNPPDL Act 1992 @ 147, 148, 153(A), 120(b) IPC and 3(1) of TNPPDL Act 1992, 2)Pollachi West PS, Cr.No.257/2022, u/s. 427, 435 r/w 511 of IPC and 3 (1) of TNPPDL Act 1992 @147,148,153(A), 120 (b) 435 r/w 511 of IPC and 3 (1) of TNPPDL Act 1992 @ 147,148,153(A), 120 (b) 435 r/w 511of IPC and 3 (1) of TNPPDL Act 4(a), 5 of Explosive Substances act 1908. 3)Pollachi West PS Cr.No.258/22, u/s.427 IPC and 3(1) of TNPPDL Act 1992@147,148,153(A),120(b)IPC and 3(l)of TNPPDL ACT 1992, 4)Pollachi West PS Cr.No.259/22, u/s.427 IPC and 3(1) of TNPPDL Act 1992 @147,148,153(A), 120 (b) IPC and 3 (l) of TNPPDL ACT 1992,5)Pollachi West PS Cr.No.260/22, u/s.435 IPC r/w.511 IPC @ 147,148,153(A),120(b) IPC and 3(l) of TNPPDL ACT 1992 Muslim fundamentalist thrownMolotov cocktail and damaged the Properties of Hindu fundamentalist for ban of PFI Party.



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							2) Violation in RSS Route march at Pollachi on 12.04.2023 in this regard ML PuramPS Cr.No.89/23 u/s 4(1) of TNOPTD Act.
26	Central Zone Nagapattinam, Nagapattinam Town PS WP No. 29753/2023 Dt: 10.10.23 ITEM 96	Starting Point : Near Nagapattinam Railway Station Route : Sri. Nellikadai Mariyamman Temple, Neela South St, Neela East st, Sir Ahamedst, Hospital Road, New bus stand Finishing Point : Avurithidal, Nagapattinam Total Distance : 2.3 km Public Meeting : Avurithidal, Nagapattinam	10.10.2023 1 st Respondent - The Director General Of Police, Tamil Nadu 2 nd Respondent - The Superintendent Of Police, Nagapattinam 3 rd Respondent - The Deputy Superintendent of Police, Nagapattinam Sub Division 4 th Respondent - The Inspector of Police, Nagapattinam Town PS	10.10.233 & 12.10.23	Rejected	i) Mosque Muhaideen Jamiah Masjid Surrounded by Muslim owned shops and Muslim residence ii) Traffic Congestion iii) Narrow Roads Vij Public concentrated Place New Bus Stand Old Bus stand Railway Station	1. Nagapattinam District Nagore PS Cr.No. 313/23 u/s 153A(1)(a), 295A, 189, 506(2), 505(2) IPC was registered against Tr. G. Rameshbabu for Tr. G. Rameshbabu, Founder President, Hindu Dravida Makkal Katchi delivered objectionable speech which was objected by adidravida people and other political parties, which leads to communal tension. It created an unusual situation at Nagore area and Police faced difficulties to prevent the problem from spreading to other area. 2. Nagapattinam District Keelaiyur PS Cr.No. 121/23 u/s 294 (b), 353, 298 IPC & 67 IT Act , the case was registered against Tr. Bhuvaneshwaram for on 24.05.2023, a lady Government Doctor wearing Hijab while on duty in Government Hospital, Thirupondi and it was objected by BJP cadre Tr. Bhuvaneshwara Ram and also quarreled with her for wearing Hijab in Government Hospital, which created communal tension.

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27	Central Zone Ariyalur District Jayankondam PS, WP.No. 29768/2023 ITEM 97	Route march From - Jayankondam T.Palur Road MahaMuthuMariyammanKoil, Jayankondam TO - Near Perumalkovil, Jayankondam (Via Government hospital, Cutchery Road, Bus stand road, Sivan kovil, Sannathi street, 4Road, Viruthachalam road, Devanga street, Chidambaram Road, Bazaar street, perumalkoil Jayankondam-2 Km) Public Meeting Near Perumalkoil, Jayankondam	12.09.23 1 st Respondent - The DGP, Tamil Nadu 2 nd Respondent - The Superintendent of Police, Ariyalur Dt. 9442149290. 3 rd Respondent - The Inspector of Police, Jayankondam PS. I/c Jayankondam PS Cell: 9952241609 Tr. Dhanabalan Inspector of Udayarpalayam PS I/c Jayankondam PS Cell: 9952241609	10.10.23 & 11.10.23	Rejected	1. Churches 2. Mosque 3. Traffic Congestion. 4. Narrow roads. 5. Bazaar.	Rajasekar, who was invited as a special speaker on behalf of the Hindu Front during the Vinayagar Chaturthi procession held at Jayankondam on 22.09.2023, is the Trichy Divisional Secretary of the Hindu Front, for speaking against the Tamil Nadu Chief Minister and the Government in a way that would cause rioting. A case FIR No 450/2023 under section 153A, 505(II) IPC was registered and action was taken.
28	CBE City C6 Thudiyalur PS W.P.No. 29771/2023	Thudiyalur Bus stand - Muthunagar - Thudiyalur Railway Station - Cheran Colony - VKV Nagar - Viswanathapuram - Mettupalayam Main road.	P. Vijayakumar Zonal Incharge RSS, Coimbatore Mahanagar 9894096666	Served on 10.10.23 Replies received on 11.10.23	Rejected	1) Map for the route not given 2) The route is congested with public movement and vehicular movements, shops and stalls 3) A starting point of route is bus stand wherein movement of buses and other public	I. VIOLATION OF ORDERS OF THE HON'BLE HIGH COURT OF JUDICATURE AT MADRAS IN W.P.NO.24540/2023 1) Coimbatore City B3 Variety Hall Road PS Cr.No.68/2023 u/s 151, 341, 290 IPC - Dated 16.04.2023. 2) Coimbatore City B3 Variety Hall Road PS Cr.No.69/2023 u/s 151, 153(AA) IPC - Dated 16.04.2023.



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	ITEM 98	(Public meeting at Viswanathapuram Circus ground - Distance - 2.5 Kms) (or) Saratha Mill gate - Sangam Street - Madukkarai road - Machampalayam - Edayarpalayam - Saraswathi - Ramachandra Street - Gnanapuram road, Masarayankovil Thottam. (Public meeting at Masarayankovil Thottam - Distance - 3 Kms)				vehicles are always available 4) The route is main route for the movement of emergency vehicles such as ambulance and fire & rescue services 5) Details given about the participation of physically challenged and aged persons are insufficient 6) Types of vehicles, No. of vehicles and ownership details of vehicles are not given. 7) Map of the routes to be traversed by the participants to reach the procession point / public meeting were not given 8) Insufficient reply on parking arrangements for the vehicles. 9) Names of the important leaders to attend the procession and public meeting are not given 10) Mosque are present on proposed route. 11) Muthu Nagar Muslim mosque on left side of the procession route, NoorshaAvuliaDharga on Gananapuram Road, Ahle Sunnath Jamath	II. CASES REGISTERED DURING VINAYAGAR IDOL PROCESSION AND FESTIVAL 2023 : A) PROVOCATIVE SPEECH CASES C5 Kavundampalayam Ps Cr.No.38/23 U/s 153(A) 504, 505 (1)(b) IPC - Date 20.09.2023 - for delivering provocative speech against other religion B1 Bazaar PS Cr.No.285/23 u/s 153(A), 341, 286 IPC - Dated 21.09.2023 - Bursting of crackers and provocative speech B) VIOLATION OF ORDERS : D4 Kuniyamuthur PS Cr.No.316/23 u/s 285 IPC - Dated 18.09.2023 - Bursting crackers and had disturbed public peace C5 Kavundampalayam PS Cr.No.32/23 u/s 143, 341 & 286 IPC - Dated 19.09.2023 - Bursting of crackers in Vinayagar Chathurthi Thiruveethi Uzha and hindrance to vehicular traffic. C5 Kavundampalayam PS Cr.No.33/23 u/s 143, 341 & 286 IPC- Dated 19.09.2023 - Bursting of crackers in Vinayagar Chathurthi Thiruveethi Uzha and hindrance to vehicular traffic. C5 Kavundampalayam PS Cr.No.34/23 u/s 143, 341 & 286 IPC - Dated 19.09.2023 - Bursting of crackers in Vinayagar Chathurthi Thiruveethi Uzha and hindrance to vehicular traffic.

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						Thakdi Masjid at Edayarpalayam. 12) No. of reception points on procession route and no. of persons to attend each reception point. 13) It is given in the reply that, 500 seats are arranged for sitting the participants at the public meeting, which is to be attend by around 2000 persons. 14) The details of decorated vehicle to be participated in the procession along with details of drivers to be employed for that and permission to allow the decorated vehicle in the procession are not given. 15) Details of Advertisement arrangements made in connection with procession and public meeting are not given. 16) Details of persons / companies engaged for covering the procession and public meeting by CCTV and videography are insufficient. 17) No details about the organizer / Co-ordinator of the events are given except their	C5 Kavundampalayam PS Cr.No.35/23 u/s 143, 341 & 286 IPC - Dated 19.09.2023 - Bursting of crackers in Vinayagar Chathurthi Thiruveethi Uzha and hindrance to vehicular traffic. E2 Peelamedu PS Cr.No. 590/23 u/s 143, 341, 286 IPC - Dated 19.09.2023 - Bursting of crackers in Vinayagar Chathurthi Thiruveethi Uzha and hindrance to vehicular traffic. C6 Thudiyalur PS Cr.No.590/23 u/s 143, 341, 353, 286, 290 IPC - Dated 20.09.2023 - Bursting of crackers, preventing the public servant from discharging his lawful duty, and causing public nuisance. C6Thudiyaur PS Cr.No.591/23 u/s 143, 341, 353, 286, 290 IPC- Dated 20.09.2023 - Bursting of crackers, preventing the public servant from discharging his lawful duty, and causing public nuisance. D5 Sundarapuram PS Cr.No. 07/23 u/s 143, 341, 353, 283, 290, 291 IPC - Dated 20.09.2023 - Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, and causing public nuisance and hindrance. D5 Sundara puram PS Cr.No 08/23 u/s 143, 341, 353, 283, 290, 291 IPC & 194 (A) MV Act - Dated 20.09.2023 - Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, violating the MV rule and causing public hindrance.



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						<p>names and contact number.</p> <p>18) On the same day Tamilaga Valvurimai Katchi also requested to permit them to have communal harmony rally followed by a public meeting in the same route and public meeting place proposed by the RSS, which was denied.</p> <p>19) The Viduthalai Chiruthaikal Party has requested permission for communal harmony procession from Sivananda Colony, Coimbatore to Gandhipuram on any date between 15.10.2023 and 30.10.2023</p> <p>20) Police officers and other ranks strength from local, traffic and armed reserve have to be sent to PasumbonDevar Guru Pooja Bandobust duty on 30.10.2023 at Ramnad District.</p> <p>21) Coimbatore City is highly communally sensitive. Any violation or incident by the activity of cadres participating RSS procession and public</p>	<p>D5 Sundara puram PS Cr. No.09/23 u/s 143, 341, 353, 286, 290, 291 IPC - Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, and causing public nuisance and hindrance.</p> <p>D5 Sundara puram PS Cr. No.10/23 u/s 143, 341, 353, 283, 290, 291 IPC & 194 (A) MV Act – Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, violating the MV rule and causing public hindrance.</p> <p>D3 Ps Cr.No. 450/23 U/s 283, 286, 290, 341, 353 IPC & 194(A) MV Act – Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, violating the MV rule and causing public hindrance.</p> <p>D3 Ps Cr.No. 451/23 U/s 283,286,290,341, 353 IPC & 194(A) MV Act – Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, violating the MV rule and causing public hindrance.</p> <p>D3 Ps Cr.No. 452/23 U/s 283,286,290,341, 353 IPC & 194(A) MV Act – Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty,</p>

Sl. No.	District, PS & W.P. No.	Route/Kms	Petition Representation	Questionnaire Served on & Reply Recd. Dt:	Status of petition	Reason for Rejection Objections in Detail (point-wise)	Cases if any mentioned in the Rejection proceedings
						meeting would lead to communal disharmony and serious law and order situation.	<p>violating the MV rule and causing public hindrance.</p> <p>D3 Ps Cr.No. 453/23 U/s 283,286,290,341, 353 IPC & 194(A) MV Act - Dated 20.09.2023 – Bursting of crackers, disobeying the order, preventing the public servant from discharging his lawful duty, violating the MV rule and causing public hindrance.</p> <p>D2 Selvapuram PS Cr.No.244/23 u/s 286, 427 IPC- Dated 21.09.2023 – Bursting of crackers and damaged to vehicle</p> <p>III. CASE REGISTERED RELATED TO A CAR-CYLINDER BLAST INCIDENT (ISIS MODULE) 2022</p> <p>B4 Ukkadam PS Cr.No.207/2022 u/s 174(3) Cr.P.C.(Suspicious Death) r/w 3(a) of Explosive Substances Act Dated 23.10.2022. Transferred to NIA, Chennai as per the order of the Government of Tamil Nadu.</p>
29	West Zone Tiruppur District Madathukulam PS WP. 29776 of 2023 ITEM 99	1 st Route Vigneshwaramahal (near railway station) Four road (kaniyur road) Kazhukarai K T L road Govt. Hr Sec. School, Madathukulam (Palani road) Indian oil petrol bunk	1.The Director General of police, Mylapore, Chennai. 2.The Superintendent of Police, Tiruppur, 9840728882 3.DSP Udumalpet Tr. Sukumaran, 9498187005	10.10.23 11.10.23	Rejected	<p>i) 1 Pentecostal Church in the procession route</p> <p>ii)Traffic Congestion</p> <p>iii)1 Km NH83 in the procession route</p> <p>iv) Muslim Shops in the procession route</p> <p>v) NOC from land owner for public meeting place not obtained.</p> <p>vi) TVK party also presented a petition for procession.</p>	<p>Violation cases for RSS route march in the previous year.</p> <p>1. PalladamPSCr.No416/23 U/s. 4(ii) of Tamilnadu open place (prevention and disfigurement) Act 1959 and 188 IPC</p> <p>2. Moolanur PS, Cr.No. 103/23, U/s 153-AA IPC</p>



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		Anand weigh bridge Bharat petrol bunk near ground 2 nd route SR layout road near (Sukirtha hospital) Nall road(kaniyur road) Kazhukarai K T L roadGovt. Hr Sec. School, Madathukulam (Plani road) Indian Oil petrol bunk Anandweigh bridge Bharat petrol bunk near ground Both route 2.5 Kms Note: Route not yet confirm Public meeting: Bharat petrol punk near ground Time: 1600 to 1900 hrs	4.Inspr Madathukulam Tr. Balamurugan 9498104840				
30	Tiruppur City Central PS WP. 29778/2023	Route - 1 (3.6 Kms) From: Tiruppur Kumaran College of Women (in front of) To:Erukkadu 3 rd Street (Ayyan nagar main road, KTC School Bus stop, Ramraj Head office,	12.09.2023 Petitioner Tr.M.Natarajan S/o.Muthusamy No.7, Sivaji Mandir Town Extn, 1 st St, Dharapuram Road	Questionnaire Served on: 10.10.23 Reply received on: 11.10.23	Rejected	1. When a mosque that functioned without permission was sealed by Revenue dept in Tiruppur city, there were protests by Muslims and counter protests by Hindu organisation's and hence still ill feelings exist between both.	1. Central PS Cr.No. 632/2023 u/s.153,153(A)(1)(b),504, 294(b) IPC. 2. South PS Cr.No.719/2023 u/s.143,341 IPC

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		Karuvampalayam Corporation high school, Poochakadu 2 nd street and 1 st street) Public meeting Place: not mentioned (OR) Route - 2 (3.4 Kms) From: Tiruppur to Vijayamangalam road - near Alangadu road To: Chellam Nagar Pirivu (Karuvampalayam 2 nd cross rd, Erukkadu 3 rd street, Poochakadu 1 st and 2 nd street, KTC school road) Public meeting Place: not mentioned	Tiruppur - 641604 1 st respondent - DGP 2 nd respondent - COP, TPC 3 rd respondent - ACP, KVR Nagar Range 4 th respondent - Inspector of Police, Central PS (9498178567)			2. Developments like PFI Ban and Car cylinder bomb blast in Coimbatore had repercussions in Tiruppur City and situation remains sensitive. 3. Hindu front organised massive protest in Tiruppur city condemning registration of cases and arrest of their members for hate/provocative speech during Vinayakar chaturthi throughout Tamilnadu. There is still sensitivity in this regard. 4. Procession route is narrow and traffic congestion issues. 5. TVK petition seeking permission for procession on same date, time and place.	

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31	Central Zone Thiruvannamalai District, Mannargudi Town PS	Route March : From : Theradi, Mannargudi To: Melarajaveethi, Mannargudi Theradi, Melrajaveethi,	1 st - Respondent - DGP 2 nd - Respondent - SP/TVR 3 rd - Respondent - Inspr /Mannargudi Town Ps	Questionnaire Served on 10.10.2023 @ 22.30 hrs & Replies received date on	Rejected	Enroute: 1.Pallivasal: MelaJummaPallivasal TNTJ Pallivasal EKTHA Pallivasal PeriyaPallivasal 2. Traffic:	Mannargudi Town PS Cr No 800/2014 u/s 151 Cr.PC Mannargudi Town PS Cr No. 801/2014 u/s 143, 188, Cr.PC



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	WP.No. 29762/2023 ITEM 76	Panthaladi, G.H road (Gandhi road), Thangamani Building, Rukkumanikulam, Theradi, Melarajaveethi. Meeting Place (Singamakaliyamm an Temple, Periyar Statue) & Time : 15.00 hrs Distance: 3.250Km	Petitioner: Tr.Vigneshram, S/o.Rajendhiran, 128/65, East First Street, Mannargudi, 9047572292	11.10.2023 @ 20.30 hrs		Temporary Bus Stand Located at Theradi it is highly congested Area. Narrow Road Mannargudi, Government Hospital is located at the Enroute Bazaar area. 3. Periyar statue located at Meeting place (Singamakaliyamm an Temple)	
32	Central Zone Mayiladuthurai District Mayiladuthurai PS W.P.No-29905 of 2023 ITEM 79	Chinnakadaiveethi to Town To Chinnakadaiveethi (Via:KannaraTheru - KamarajarSalai - Aruna Petrol bunk-Manikoundu - Chinnakadaitheru) (04 KM) Public Meeting: Infront of Vinayagar Temple, Near Municipality of Mayiladuthurai, Chinnakadaiveethi Street, Mayiladuthurai. Time: 29.10.2023 at 16.00 Hrs to 17.00 Hrs	The petitioner has sought permission for procession and public meeting and gave a petition on 11.09.2023	10.10.2023 11.10.2023	Rejected	1.Mosque - 01 Mosque near Public meeting Place. - There are few shops owned by Muslims in the procession route 2. There is a mosque and two churches near the procession route 3. Traffic congestion. 4. - 01 ½ Kms State Highway in the procession route. - 01 ½ Kms Narrow roads in the procession route. 5. There is no clear description of how many people will attend the procession and public meeting. 6. The Petitioner has mentioned that the public meeting stage will be set up on a tractor trailer. Under the Motor Vehicles Act	Mayiladuthurai PS Cr.No. 818/2016 U/s 341, 143, 188 IPC was registered against RSS party for conduct of public meeting without any prior permission and caused disturbance to the public.

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						there is a provision that tractors and trailers should be used only for agricultural purposes. Because it is unsafe to hold a public meeting in a tractor and trailer.	
33	West Zone Nilgiris District Kotagiri PS WP. 29906 of 2023 ITEM 80	Route March From - Donnington To - Gandhi Ground (Towards Johnson Square, Ramchand, Johnson Square, Bus Stand) Public Meeting Gandhi Ground 2.5 Km	2 nd Respondent - DGP 3 rd Respondent - SP Nilgiris District (948665311) 4 th Respondent - Inspector of Police, Kotagiri Police Station (9442524646) N. Velmurugan, Inspector of Police, Kotagiri PS 9442524646	11.10.23 & 12.10.23	Rejected	i) Exist in Traffic Junctions ii) VIP/VVIP Route iii) Mosque Surrounded by Muslim owned shops and Muslim residences iv) Church v) Traffic Congestion vi) Govt. Hospital vii) 2 nd Session and Pooja holidays - Increasing of Tourist flow	1. Town Central PS Cr. No. 218/23 U/s 4(AA) (i)(a) (b) TNOPPD 2. Gudalur PS Cr. No. 171/23 U/s 153 (A,A) IPC r/w 4 of TNOPD



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Dr.G.JAYACHANDRAN,J.

Sma

W.P.No.29039 of 2023 etc batch

16.10.2023